

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 214**  
**IB-132/ND/2023**  
**IA-4570/2023, IA-929/2024**

**IN THE MATTER OF:**

**Phoenix ARC Pvt. Ltd.**

...

**Applicant**

**(in place of L&T Finance Limited) & Anr.**

**Versus**

**Nitish Kumar Arora**

...

**Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**

**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**

**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

: Adv. Vanita Bhargava, Adv. Womika Trehan,  
Adv. Siddhant Kumar

**For the RP**

: Adv. Ashish Verma, Adv. Salonee Keshwani in  
IA-929/2024.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-4570/2023, IA-929/2024:** Despite opportunity, the PG has not filed his reply. By way of sheer indulgence, further 2 days' time is granted to PG to ensure that the reply is filed. In the event of failure of the PG to file his reply within given time, we would be constrained to hear the matter on the basis of the pleadings/documents available on record/DMS.

List on 01.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**